

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-303
IB-2548/ND/2019

IN THE MATTER OF:

Manali Digi Commerce Pvt Ltd

....Applicant

Vs

Trinitron Softech Pvt Ltd

....Respondent

SECTION

U/s. 9 of IBC, 2016

Order delivered on 26.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

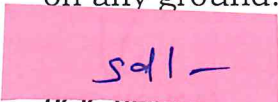
For the Respondent :

ORDER

Pursuant to earlier order dated 07.02.2020, Ld. Counsel for respondent submitted that he has deposited the cost in the Prime Ministers' Relief fund. Reply filed by the respondent is taken on record.

Ld. Counsel for petitioner seeks further time to file rejoinder on the ground that the copy of the rejoinder sent by his client is in transit, therefore he needs two weeks; time to file rejoinder.

Considering the submissions made on the behalf of the petitioner, One week time is granted to file the rejoinder, if any, after serving advance copy of the same to the Ld. Opposite Counsel. No further adjournment will be granted on any ground. List the case on **16.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)